

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
366/252/ND/2020**

IN THE MATTER OF:

M/s. Freeplay Energy India Limited

...APPELLANT

Vs.

Registrar of Companies

...RESPONDENT

Section

Under Section 252

**Order delivered on 27.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

For the ROC

For the Income Tax Department

:Mr. Chetainya Madan, Advocate.

:Ms. Mitika, AROC

**:Ms. Lakshmi Gurung Senior
Standing Counsel and Ms. Adeeba
Mujahid Junior Standing Counsel.**

ORDER

Heard the submissions made by the counsel for the appellants. Ld. Counsel for the Income Tax Department is present and submitted they have filed their reply in the matter. Let Registry serve notice to ROC for filing their reply at an early date to enable the Tribunal to consider the same. AROC was present and prayed for week days' time for filing reply in the matter. The time prayed for is granted. Post the matter to 22nd December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)